GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 432

TO BE ANSWERED ON THE 2ND DECEMBER, 2025/ AGRAHAYANA 11, 1947 (SAKA)

CASES OF CYBERCRIME

†432. SHRI AJAY KUMAR MANDAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cybercrime complaints registered on the NCRP (National Cybercrime Reporting Portal) during the last three years and the percentage by which this figure is higher than the previous years;
- (b) the total amount lost by citizens due to cyber fraud during the last three years across the country, including Bihar and the percentage of increase as compared to 2023;
- (c) the number of complaints resolved out of the total complaints registered on the NCRP and the current status of the remaining cases;
- (d) the concrete steps being taken to curb the rapid increase in cyber fraud cases; and
- (e) the National or State-level programmes organized in 2024 and 2025 to raise awareness among the common citizens so that cyber fraud incidents can be curbed?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR)

(a) to (e): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law

Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.

The 'National Cyber Crime Reporting Portal' (NCRP) (https://cybercrime.gov.in) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. The total number of cybercrime incidents registered on the National Cyber Crime Reporting Portal along with the percentage increase over the last three years, is as under:

S. No.	Year	Total incidents	Percentage increase
			in incidents
			Compared to the
			Previous Year
1	2022	1029026	127.44%*
2	2023	1596493	55.15%
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3	2024	2268346	42.08%

^{*} A total of 452429 incidents were registered in the year 2021.

The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. As per CFCFRMS operated by I4C, so far, financial amount of more than Rs. 7,130 Crore has been saved in more than 23.02 lakh complaints. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints. As per NCRP &CFCFRMS operated by I4C, total amount of losses incurred by citizens due to cyber frauds in the entire country including Bihar from the year 2022 to 2024 are as under:

Year	Amount Reported (₹ In Crore)
2022	2290.24
2023	7465.18
2024	22845.73

Cyber crime incidents reported on National Cyber Crime Reporting Portal, their conversion into FIRs and subsequent action i.e. filing of chargesheets, arrest and resolution of complaints, thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

- i. A State of the Art, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and representatives of States/UTs Law Enforcement Agency are working together for immediate action and seamless cooperation to tackle cybercrime.
- ii. So far, more than 11.14 lakhs SIM cards and 2.96 lakhs IMEIs as reported by Police authorities have been blocked by Government of India.
- iii. 'Sahyog' Portal has been launched to expedite the process of sending notices to IT intermediaries by the Appropriate Government or its agency under clause (b) of sub-section (3) of section 79 of the IT Act, 2000 to facilitate the removal or disabling of access to any information, data or communication link being used to commit an unlawful act.
- iv. A Suspect Registry of identifiers of cyber criminals has been launched
 by I4C on 10.09.2024 in collaboration with Banks/Financial Institutions.
 So far, more than 18.43 lakh suspect identifier data

received from Banks and 24.67 lakh Layer 1 mule accounts have been shared with the participating entities of Suspect Registry and declined transactions worth Rs. 8031.56 crores.

- v. Samanvaya Platform has been made operational to serve as an Management Information System(MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs. It has lead to arrest of 16,840 accused and 1,05,129 Cyber Investigation assistance request.
- vi. The Central Government has taken various initiatives to create cyber crime awareness which, inter-alia, include:-
 - 1) The Hon'ble Prime Minister spoke about digital arrests during the episode "Mann Ki Baat" on 27.10.2024 and apprised the citizens of India.
 - 2) A special programme was organized by Aakashvani, New Delhi on Digital Arrest on 28.10.2024.

- 3) Caller Tune Campaign: I4C is collaboration with the Department of Telecommunications (DoT) launched a caller tune campaign with effect from 19.12.2024 for raising awareness about cybercrime and promoting the Cybercrime Helpline Number 1930 & NCRP portal. The caller tunes were also being broadcast in English, Hindi and 10 regional languages by Telecom Service Providers (TSPs). Six versions of caller tunes were played which cover various modus-operandi, namely, Digital Arrest, Investment Scam, Malware, Fake Loan App, Fake Social Media Advertisements.
- 4) The Central Government has launched a comprehensive awareness programme on digital arrest scams which, inter-alia, include; newspaper advertisement, announcement in Delhi Metros, use of social media influencers to create special posts, campaign through Prasar Bharti and electronic media, special programme on Aakashvani.
- 5) In partnership with DD News, I4C conducted a cybercrime awareness campaign running through Weekly Show Cyber-Alert starting from 19th July 2025 for 52 Weeks.
- 6) To further spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include; dissemination of messages through SMS, I4C social media

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i.e. account X (formerly Twitter) (@CyberDost), Facebook(CyberDostI4C), Instagram (CyberDostI4C), Telegram(cyberdosti4c), SMS campaign, TV campaign, Radio campaign, School Campaign, advertisement in cinema halls, celebrity endorsement, IPL campaign, campaign during Kumbh Mela 2025& Suraj Kund Mela 2025, engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness weeks in association with States/UTs, publishing of Handbook for Adolescents/Students, digital displays on railway stations and airports across, etc.
